IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI SPECIAL BENCH

CP/CA. No.(IB)-263(PB)/2017

IN THE MATTER OF:

M/s Ahulwalia Contracts (India) Ltd.

.... APPLICANT / PETITIONER

Vs

M/s Ascot Hotels Nad Resorts Pvt. Ltd.

RESPONDENT

SECTION:

Under Section 9 of Insolvency & Bankruptcy Code, 2016

Order delivered on 20.09.2017

Coram:

R. VARADHARAJAN HON'BLE MEMBER (JUDICIAL)

S. K. MOHAPATRA MEMBER (TECHNICAL)

For the OPERATIONAL CREDITOR

:- Mr. Rishi Kapoor, Advocate Mr. Satish K. Rai, Advocate

For the FINANCIAL CREDITOR

:- Mr. P. Nagesh, Advocate Mr. Anand Mishra, Advocate Mr. Abhinav Lal, Advocate

ORDER

Learned Counsel for the petitioner is present. It is represented by the Learned Counsel for the Petitioner a copy of the reply was received only today. In the circumstances, some more time will be required to file the rejoinder. Taking into consideration the said representation the matter is adjourned for filing the rejoinder.

Post the matter on 11th October 2017 for rejoinder and arguments.

(S. K. MOHAPATRA)
MEMBER (TECHNICAL)

(R. VARADHARAJAN) MEMBER (JUDICIAL)